

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

R.A. NO. 200/2000
in
O.A. NO. 2381/1999

(12)

New Delhi this the 17th day of November, 2000.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI V.K.MAJOTRA, MEMBER (A)

S.K.Mathur ... Applicant

(By Dr. S.K.Verma with Shri Mohan Gupta, Advocates)

-versus-

Union of India & Ors. ... Respondents

(By Shri K.C.D.Gangwani, Advocate)

O R D E R (ORAL)

Shri Justice Ashok Agarwal :

In the present review application all that is sought to be done is to re-argue the OA on merits which, we are afraid, is not the scope and ambit of a review application. Order in the OA has been passed after taking into consideration whatever material was brought to our notice. Applicant was represented by an advocate. Review cannot be claimed on fresh material which was not brought to our notice. Even on merits, we do not find that review is called for.

2. Present review application, in the circumstances, is rejected.

V.K.Majotra

(V.K.Majotra)
Member (A)

Ashok Agarwal
(Ashok Agarwal)
Chairman

/as/